

THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, 6th August, 2026

No. HCM II/82/2017/Estt/88 : Pursuant to Resolution of the Full Court Meeting held on 29.07.2026, the High Court of Meghalaya in exercise of powers conferred under Article 235 of the Constitution of India read with clause (a) of Rule 7 of the Meghalaya Higher Judicial Service Rules, 2015 is pleased to promote Smti Rane M Kharsyntiew, Grade-II Judicial Officer to Grade-I (Entry Level) of the Meghalaya Higher Judicial Service with retrospective effect from 13.11.2023.

The pay scale of the said Judicial Officer is fixed at Level J-5 as per Table 1 of the Office Memorandum No. LJ(A)50/2002/Pt.V/94, dated 26.08.2022 issued by the Government of Meghalaya, Law Department.

Further, the abovementioned Judicial Officer shall be entitled to full back wages.

REGISTRAR GENERAL

Memo No. HCM.II/82/2017/Estt/88-A

Dated 6th August, 2026

Copy to:-

1. The Registrar and PPS to the Hon'ble the Chief Justice, High Court of Meghalaya for favor of kind information of Her Ladyship.
2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for favor of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya for favor of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B.Bhattacharjee, Judge, High Court of Meghalaya for favor of kind information of His Lordship.
5. The Member Secretary, Meghalaya State Legal Services Authority for kind information.
6. The Director, Meghalaya State Judicial Academy, for kind information.
7. The Commissioner and Secretary to the Govt. of Meghalaya, Law Department for favour of kind information and necessary action.
8. All District & Session Judges, Meghalaya.

9. The Registrar (Admin), High Court of Meghalaya for kind information.
10. The Registrar (Judicial Service), for favour of kind information and necessary action.
11. Smti Rane M Kharsyntiew for favor of kind information and necessary action.
12. The Accountant General (A&E), Meghalaya, Shillong for information and necessary action.
13. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
14. The Treasury Officer Resubelpara/Ampati/Tura/Nongpoh for information and necessary action.
- ✓ 15. The System Analyst, High Court of Meghalaya for uploading the notification in the official website.
16. Office copy.

Yours faithfully,



REGISTRAR GENERAL

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6/8/20